1 Oral Answers

# RAJYA SABHA

Wednesday, 2nd August 1995, 11th Sravana, 1917 (Saka)

The House Met at eleven of the clock Mr. Chairman in *the Chair*.

### **ORAL ANSWERS TO QUESTIONS**

### **Statement of Delhi Police Commissioner**

\*41. SHRI G.G. SWELL:

# SHRI CHIMANBHAI MEHTA:†

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Delhi Police Commissioner has issued a statement to the effect that no politician is named by the accused in the recent recovery of the body of a woman in ITDC hotel in New Delhi; and

(b) what was the necessity for Delhi Police Commissioner to make such premature statement?

THE MINISTER OF HOME AF-FAIRS (SHRI S.B. CHAVAN): (a) and (b) A statement is laid on the Table of the House.

#### Statement

(a) and (b): The Commissioner of Police, Delhi did not issue any suo motu tatement to the Press to the effect that nopolitician had been named by the accused in the Naina Sahni murder case, However, a UNI reporter had made a pecific query on telephone from the CP on the night of July 13, 1995 whether Sushil Sharma, the accused in this case, ad named by politician as being involved in this crime. In reply to this query CP, Delhi told the UNI reporter that Sushil Sharma had not named any politician as being involved in this crime so far.

The question was actually asked on the floor of the House by Shri Chimanbhai Mehta.

श्री चिमनभाई मेहता : सर, इस आन्सर में बताया गया है कि नैना साहनी हत्या कांड के अभियुक्त ने किसी राजनीतिज्ञ का नाम नहीं लिया है । अब यह बात हकीकत से परे है क्योंकि इतना तो जाहिर है, चार्जशीट में भी यह बात आ गई कि मतलूब करीम का नाम लिया जनरल सेक्रेटरी है तो पोलिटिशियन तो है ही । अब हमें तो मालूम नहीं है कि तो मालूम नहीं है कि इन्टैरोगेशन रिकॉर्डस क्या है, पुलिस रिकॉर्डस क्या है ? तो इस बात को हम कैसे मो कि सिर्फ नॉन-पोलिटिशियन का नाम लिया है । कॉन्ट्राडिक्शन तो है ही आपके बयान में कि

Matloob Karim is a politician. ठीक है, दिल्ली लेवल का है तो जवाब में एक कॉन्ट्राडिक्शन है और आपने सिर्फ पुलिस कमिश्रनर के बयान पर आधारित जवाब दिया है या पुलिस रिकॉर्डस पर आधारित जवाब दिया है, यह मैं जानना चाहता हूं।

SHRI S.B. CHAVAN: Sir, the replies are normally given on the basis of the information supplied by the Department concerned.

MR. CHAIRMAN: Second supplementary.

SHRI CHIMANBHAI MEHTA: Sir, I do not follow the answer.

SHRI. S.B. CHAVAN: Replies are normally given on the basis of the information supplied by the officers of the Department concerned.

श्री चिमनभाई मेहता : अब बात ऐसी है कि पूरे हिंदुस्तान में बहुत खत्सार वाला केस हो गया है। कल वोहरा कमेटी के बाद तो सरकार को ज्यादा समझ आना चाहिए था कि इसमें काफी बातें जुड़ी हुई है। अब हमारी जानकारी है, आपको इंकार करना हो तो कर दीजिए, कि जो टेप-रिकॉर्ड लिया गया है सुशील शर्मा के इन्टेरोगेशन का, वह सब, आपने उसका डिस्ट्रव्शन कर दिया है। टेप-रिकॉर्डर में सभी नाम हैं। and he was threatening police officers

कि मेरे पास ये-ये नाम हैं और मैं सबको खड़ा कर दूंगा पिंजरे में । तो बाद में यू0 एन0 आई0 पर प्रेशर आ गया और लोगों में काफी चर्चा होने लगी । तभी पुलिस कमिश्रर ने, और वह भी गलत बयान दिया है । पोलिटिशियन है या नहीं, आप बताइए । मतलूब करीम क्य है ? तो ऐसे गलत बयान देने के बजाय आप को यह कहना चाहिए कि सही बात है कि इतने 3 Oral Answers

पोलिटिशियन्स के नाम लिए गए हैं । आप बताइए पोलिटिशियन्स का कोई नाम लिया गया है या नहीं ? आप नहीं बता सकते हैं ।

श्री एस0 वी0 चव्हाण : आपने मतलूब का नाम लिया है, यह बात सच है कि वह यूथ कांग्रेस का ऑफिस बीयरर था लेकि उसके सिवाय किसी और का नाम, मैं पूरे इत्मीनान के साथ आपको कह सकता हूं कि सिवाय सुशील शर्मा का जो बयान लिया गया है, उसके अंदर किसी और पोलिटिशियन या मिनिस्टर या जिसको हम फॉर्मर मिनिस्टर या प्रेजेंटमिनिस्टर कहते हैं, ऐसे किसी का भी नाम नहीं हैं, इसकी पूरी जानकारी लेकर ही मैं यह जवाब दे रहा हूं आपको ।

श्री चिमनभाई मेहता : मैंने पूछा था कि आप रिकॉर्डस हमें देंगे कि हमें मालूम हो जाए ?

श्री एस0 वी0 चव्हाण : आप पहले मुझे टेप रिकॉर्डर दीलिए जिसके अंदर नाम है, उसके बाद मैं बताऊंगा।

श्री चिमनभाई मेहता : मेरे पास कैसे हो सकता है ? आपके पास ही हो सकता है, आपने डिस्ट्रॉय कर दिया है वरना हम आपको बताते ।

श्री एस0 बी0 चव्हाण : आपके पास के रिकॉर्डस में कैसे डिस्ट्रॉय कर सकता हूं।

SHRI CfflMANBHAI MEHTA: How can I get it when you have destroyed the records?

SHRIMATI JAYANTHI NATARA-JAN: Sir, there is no doubt that this is one of the most horrible crimes in the history of our country and it has to be condemned. Yesterday, the hon. Horns Minister laid on the Table of the House Report of the Vohra Committee on the nexus between politics and cirme. As a direct result of this particular crime, which is under question, will the hon. Home Minister consider appointing a follow-up committee, especially in view of the apprehension expressed by the hon. Members that there may be further political connections in this case, to go into the question whether there are any links between the politicians and the criminals and tell us specifically about this?

SHRI S.B. CHAVAN: Sir, I am happy to say that we have taken a decision to

appoint such a Committee. The chairman of this committee will be the Home Secretary, the Secretary (Revenue) will be a Member, the DIB will be another Member, the Dirctor CBI and Secretary (R & AW) will also be Members.

SHRI INDER KUMAR GUJRAL: Sir it is a strange thing that the Minister has referred to the appointment of a Committee which is just like the Vohra Committee. (*Interruptions*)

SHRI R. MARGABANDU: These days everything is being politicised. Making baseless and slanderous allegations against the ruling party in Tamil Nadu cannot be a way to stop us.

SHRIMATI JAYANTHI NATARA-JAN: Sir, at least, the ruling party is guilty of everything that we have been accused of. (*Interruptions*)

SHRI S. JAIPAL REDDY: Mr. chairman, Sir, for once, what Jayanthi Ji said is correct. (*Interruptions*)

SHRI R. MARGABAND: But baseless allegations are being made. (Interrupions)

SHRI JAGMOHAN: Sir, my question is whether it is a fact that for several years in the capital, illegal constructions and illegal encroachments have been taking place under the very eyes of the Central Government and within the hearing distance of the Central Government. Is it a fact that this defiance of law and subsequent regularisation of these illegal constructions has been done by the land mafias and criminal elements, who make a lot of money out of these transactions, all this has been with the connivance of the political elements. I would also like to know whether the Government was aware that this would create a mind-set of criminality in the Capital and lead to a situation which is existing today. If the Government were so aware, what action did it take in the matter to change the

climate favouring crime except transfer-" ring or pressurizing or sending out officers? What action was taken to change this mind-set which has really created the problem?

SHRI S.B. CHAVAN: Sir, in this House, we are supposed to reply to the question of an hon. Member if he is not aware of the same. Jagmohan Ji has been the governor of Delhi and he knows fully well as to what is happening in Delhi.

SHRI JAGMOHAN: This is exactly my point.

SHRI S.B. CHAVAN: Mr. Jagmohan Ji, are you not aware of this and are you seeking information from me? (*Interruptions*)

SHRI JAGMOHAN: I was saying that the Government was aware of all these things. In spite of the timely warnings which are all on record, nothing has been done. This will create a climate of criminality and there will be defiance of law and this will go in every sphere of society. Whatever functionary I was then, I had been duly warning. My point is that now the Government has to answer this question. Supposing even I was at fault then, you have to answer for my lapses also. But the only point which I know and everybody knows is that this happened not because of me but in spite of me.

SHRI S.B. CHAVAN: Sir, fortunately or unfortunately, I have to accept that there are a large number of unauthorised constructions in Delhi, which, as the hon. Member is saying, is definitely leading to some kind of criminal activities also. I would not be surprised, though I don't have any evidence about it. If money laundering is there, there are bound to be other criminal activities which are associated with it. I cannot deny it.

श्रीमती सुषमा स्वराज : मैं गृह मंत्री जी से जानना चाहती हूं कि अभी कुछ दिन पहले इस आश्य का एक समाचार भी समाचार पत्र में छपा था कि गृह मंत्री जी ने स्वयं पुलिस कमिशनर को निदेंश देकर कहा कि इस केस में कुछ और राजनेताओं के नाम खोजने की, डिगआउट ' करने की कोशिश न की जाए, केवल मामला सुशील शर्मा तक ही रखा जाए । मैं जानना चाहती हूं कि उनका अपना नाम आने वाला नहीं था फिर उन्होंने ऐसे निर्देश क्यों दिये ?

SHRI S.B. CHAVAN: I contradict the statement by the hon. Member with all the force at my command. I have never given instructions to the Police Commissioner abont this matter. On the other hand, I have given instructions to the

Police Commissioner that, "whosoever might try to bring pressure on you, you have to stand very firm and take action against all those who are responsible". I am sorry that such kind of a report should appear in the newspapers. It is totally false.

### Shortage of Wagons

## \*42. SHRI CHATURANAN MISHRA:† SHRI GURUDAS DAS GUPTA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railways is faced with severe shortage of wagons;

(b) if so, the details and reasons therefor; and

(c) steps being taken to improve the situation?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) No. Sir.

(b) and (c) Do not arise.

श्री चतुरानन मिश्र : सभापति महोदय, मंत्री महोदय ने डिनाई किया है कि सिरियस वैगन क्राइसेज नहीं हैं मैं समझता हूं I the is doing dis-service to the nation. I am reading out some of the news headlines. The headline of *Business Times* dated 15th July, 1995, "Wagon shortage: 5.4 lakh tonnes urea still piled up"—this is for your information Mr. Minister another daily "Railway bottleneck hits steel plants" and I quote':

†The Question was actually asked on the floor of the House by Shri Chaturanan Mishra.